

Scheduled Castes and Scheduled Tribes candidates, other things being equal

आदिमजाति लोगों के लिये बहुप्रयोजनीय परियोजनायें

६११ श्री मन्सूबन राव : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) आंध्र प्रदेश के तेलगाना क्षेत्र में आदिम जाति लोगों के हित के लिये कितनी बहुप्रयोजनीय परियोजनायें चल रही हैं ,

(ख) द्वितीय पंच वर्षीय योजना काल में इस क्षेत्र में अब और कितनी परियोजनाएँ प्रारम्भ करने का विचार है ;

(ग) प्रस्तावित परियोजनाओं के ठीक ठीक स्थान के बारे में क्या किन्हीं ठोस प्रस्तावों को अन्तिम रूप दिया गया है , और

(घ) यदि हाँ, तो हम का ख़ौर क्या है ?

गृह-कार्य उपमंत्री (श्रीमती आल्खा) :

(क) दो ।

(ख) द्वितीय पंच वर्षीय योजना काल में इस क्षेत्र में कोई और परियोजनायें प्रार-भ नहीं की जायेंगी ।

(ग) तथा (घ) प्रश्न ही नहीं उठते ।

RE: MOTION FOR ADJOURNMENT

12 hrs.

Mr. Speaker: The House will now take up . . .

Shri Anthony Pillai (Madras North): Sir, I rise to a point of order. I gave notice of an adjournment motion with regard to the threatened strike in the Hindustan Aircraft factory. May I know whether you are admitting that adjournment motion?

Mr. Speaker: I would like to repeat one thing for consideration and adoption by hon. Members. This hon. Member has given a notice relating to some strike which has been going on or threatened for three years since 1954 in the Hindustan Aircraft Factory. He has asked the question as to why Government has not settled that matter. Therefore, he has said, it is a matter of urgent importance. I refuse to accept that a matter which has been pending since 1954 is of such an urgent nature that further business of this House today ought to be stopped and preference given to this. I do not deny there may be other methods but adjournment motion is not the method. I ruled this out.

Now, the hon Member wants to raise it here evidently to satisfy these people. He can tell them so, and he thinks it is enough if he raises it on the floor of this House. I do not want that any hon. Member should bring up an adjournment motion which I have already disallowed. If he feels that there are legitimate grounds for me to change my opinion, I shall bring it up the next day if during the day he satisfies me that my original opinion was wrong.

I communicated this, and as if nothing has been done he gets up and says: "I want to know what has happened." What happened was that I disallowed it and also sent it for his information. I am really sorry that hon. Members should make light of the time of the House. Every minute we are spending hundreds of rupees so far as the House is concerned. Let us get through the work quickly.

Shri Anthony Pillai: Sir, on a point of explanation

Mr. Speaker: There is no point of order nor any point of explanation in this

Shri Anthony Pillai: Sir, if I may be permitted to make a remark, the point that I raised is this. Apart from the threatened hunger-strike, the dispute is governed by the Industrial Disputes Act the Government is